

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
16-04-2024 AT 10:30 AM**

CP(IB) No. 599/7/HDB/2019

AND

**IA (IBC) 184/2022 in 455/2021 & IA (IBC) 455/2021 in CP(IB) No. 599/7/HDB/2019
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

Punjab National Bank

...Financial Creditor

AND

Saptarishi Hotels Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 184/2022 in 455/2021

Learned Counsel Mr Suraj Prakash, for Applicant present physically.

Mr Madhusudhan Rao, Liquidator present through Video Conference.

This is an application to dismiss the IA No 455/2021 in-limni however, the same applicant filed counter in IA No 455/2021 and urged for dismissal of IA No 455/2021. Therefore, **this application is merged with IA No 455/2021.**

IA (IBC) 455/2021

Learned Counsel Mr Suraj Prakash, for respondent present physically.

Mr Madhusudhan Rao, Liquidator present through Video Conference.

Heard. **For orders on 08.05.2024.** Meanwhile, both sides are at liberty to file the case laws if any if not filed already within one week from today.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)